

DELHI VIDHAN SABHA

(Bulletin Part-I)

(Brief record of Proceedings)

Thursday, January 1, 1998/Pausha 11, 1919 (Saka)

NO.114

2.00 P.M.

1. Being the first day of the year, Hon'ble Speaker, Leader of th House and Chief Whip of Congress Party (Shri Deep Chand Bandhu) wished Happy New Year to all the members of the House.

Obituary Reference

2. The House made obituary reference to the passing away of Shri Ved Parkash Sharma, a member of the Third Metropolitan Council, Delhi (1977-80).

Members also observed 2 minutes silence as a mark of respect to the memory of the departed soul.

Starred Questions

3. Starred Queston Nos. 61 to 64 and supplementaries thereon were asked and orally answered.

Replies to Starred Question Nos. 65 to 80 weree laid on the Table of the House.

Unstarred Questions

4. Replies to Unstarred Question Nos. 104 to 113, 115 and 117 to 151 were laid on the Table of the House.

Special Mention

5. Following members raised matters under Rule 287:-

1. Dr. A.K. Walia
2. Shri Ram Pal Karhana

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3. Shri Darshan Kumar Behl
4. Shri Jai Kishan  
(Chief Minister intervened in the matter).
5. Shri Gauri Shanker Bhardwaj  
(Minister of Transport intervened in the matter).
6. Shri Chand Ram  
(Chief Minister intervened in the matter).

**Legislative Proposal**

6. The Delhi Water Board Bill, 1997 was taken into consideration on a motion moved by Chief Minister Shri Sahib Singh.

Following members took part in the debate:-

1. Shri Jag Parvesh Chandra
2. Km. Purnima Sethi
3. Shri Prem Singh
4. Shri Ajay Maken
5. Dr. A.K. Walia
6. Shri Mukesh Sharma

Chief Minister replied to the debate.

Shri Ajay Maken withdrew his amendment for reference of the Bill to the Select Committee of the House.

Clause 2 was put to vote and adopted by voice vote.

Amendment in clause 3(2) moved by Km. Purnima Sethi was put to vote and adopted.

Amendment in clause 3(2) (i) moved by Shri Jag Parvesh Chandra was put to vote and adopted.

Amendment in clause 3(2) (iii) was withdrawn by Shri Jag Parvesh Chandra.

Amendment after clause 3(2) (ix) moved by Chief Minister was put to vote and adopted.



(3)

Amendment in clause 3 (5) moved by the Chief Minister was put to vote and adopted.

Clause 3 as amended was put to vote and adopted.

Amendment in clause 4 (1) moved by Km. Purnima Sethi to the effect that in the absence of Chairperson the Vice-Chairman and in the absence of Chairperson and the Vice-Chairman, the Chief Executive Officer shall perform the duties and functions of Chairperson was put to vote and adopted.

Clause 4 as amended was put to vote and adopted by voice vote.

Clause 5 to 7 were put to vote and adopted.

Amendment in clause 8 (3) (ii) moved by Shri Jag Parvesh Chandra was put to vote and adopted.

Amendment in Section 8(3) (iii) was withdrawn by Km. Purnima Sethi.

The amendment of Shri Jag Parvesh Chandra that after Section 8(3) (v), provision be made for nomination of one member from the New Delhi Municipal Council out of the non-official members was put to vote and adopted.

Clause 8 was put to vote and adopted.

Clause 9 to 107 were put to vote and adopted.

The Amendment in clause 108 moved by Chief Minister was put to vote and adopted.

Clause 108 as amended was put to vote and adopted on voice vote.

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Amendment in clause 109 moved by Chief Minister was to vote and adopted.

Clause 110 was put to vote and adopted on voice vote.

Amendment in seeking deletion of clause 111 moved by Chief Minister was put to vote and adopted.

Schedule 1 to 3 were put to vote and adopted.

Amendment in Schedule 4 moved by Chief Minister was put to vote and adopted.

Schedule 4 as amended was put to vote and adopted.

Clause 1, Preamble and Title were put to vote and adopted.

Chief Minister, Shri Sahib Singh was moved that the Delhi Water Board Bill, 1997 (Bill NO.17 of 1997) be passed.

The motion was put to vote and adopted and The Delhi Water Board Bill, 1997 (Bill No.17 of 1997) was passed.

#### Short Duration Discussion

7. Shri Alok Kumar raised Short Duration Discussion regarding continuous bomb explosions and deteriorating law and order situation in Delhi.

Following members took part in debate:-

1. Shri Mukesh Sharma
  2. Shri Sat Parkash Rana
  3. Shri Jitender Kumar 'Kalu Bhaiya'
  4. Shri M.S. Panwar
  5. Shri Deep Chand Bandhu
- (Chief Minister replied to the debate).



Motion

8. While replying to the debate on continuous bomb explosions and deteriorating law and order situation, the Chief Minister, Shri Sahib Singh, moved the following motion:-

"The law and order situation in Delhi has deteriorated considerably and to set it right some stringent measures should be taken and if necessary, the inefficient and complacent officers be transferred and if action is required to be taken against them the same may also be done."

The motion was put to vote and adopted.

6.17 P.M. (The House was adjourned till 1400 hours on Friday, January 02, 1998).

P.N. GUPTA  
SECRETARY

DELHI

JANUARY 01, 1998